

HIGH COURT OF CHHATTISGARH, BILASPUR**WPPIL No. 107 of 2020**

1. Akriti Agrawal

LEO 10, District : Raipur, Chhattisgarh.

2. Amisha Sharma |

3. Lakshya Purohit

---- Petitioners**Versus**

The High Court of Chhattisgarh Through The Registrar General, Bodri,
Bilaspur, Chhattisgarh, District : Bilaspur, Chhattisgarh.

---- Respondent**and****WPPIL No. 134 of 2022**

Shahid Siddique

---- Petitioner**Versus**

1. Registrar General High Court of Chhattisgarh, Bilaspur, Chhattisgarh.

2. Registrar (Judicial) High Court of Chhattisgarh, Bilaspur, Chhattisgarh.

3. Chief Secretary State of Chhattisgarh, Mahanadi Bhawan, Naya Raipur, District : Raipur, Chhattisgarh.

---- Respondents

(Cause-title taken from Case Information System)

For Petitioners	:	Mr. Paras Jain and Ms. Anuja Sharma, Advocates in WPPIL No. 107/2020.
For Petitioner	:	Ms. Vedagni Jangde and Mr. Naveen Nirala, Advocates in WPPIL 134/2022.
For Respondent	:	Mr. Anurag Dayal Shrivastava, Advocate in WPPIL No. 107/2020.
For Respondents No. 1 & 2	:	Mr. Abhijeet Mishra, Advocate in WPPIL No. 134/2022.
For Respondent/State	:	Mr. H.S. Ahluwalia, Deputy Advocate General in WPPIL No. 134/2022.

Hon'ble Shri Ramesh Sinha, Chief Justice

Hon'ble Shri Naresh Kumar Chandravanshi, Judge

Order on Board

Per Ramesh Sinha, Chief Justice

02.11.2023

Heard Mr. Paras Jain, learned counsel for the petitioners, appears through video conferencing along with Ms. Anuja Sharma in WPPIL No.107 of 2020 and Ms. Vedangi Jangde, learned counsel for the petitioner along with Mr. Naveen Nirala in WPPIL No. 107 of 2020. Also heard Mr. Anurag Dayal Shrivastava, learned counsel, appearing for the respondent in WPPIL No. 107 of 2020, Mr. Abhijeet Mishra, learned counsel, appearing for respondents No. 1 & 2 in WPPIL No. 134 of 2022 and Mr. H.S. Ahluwalia, learned Deputy Advocate General, appearing for respondent No. 3/State in WPPIL No. 134 of 2022.

2. The WPPIL No. 107 of 2020 has been filed by the petitioners with the following prayers:

“10.1 Pass an order directing the respondent or competent authority to amend Rule 123(2) of Chapter VIII of The High Court of Chhattisgarh Rules, 2007 and

Rule 10(i) of The Chhattisgarh Rules and Orders (Civil), 1961 to mandate the use of A4 size paper, printed on both sides for the purposes of presentation of all pleadings and supporting documents in the High Court of Chhattisgarh and in all its Subordinate Courts.

10.2 Pass an order directing the Respondent to pass an "Administrative Order" to ensure the mandatory usage of standard A4 size paper and printing on both sides of paper, for all purposes in this Hon'ble Court and its Subordinate Courts.

10.3 Pass any other order or direction which this Hon'ble Court deems fit and proper in the interest of justice, Equity and Conscience."

- 3.** The WPPIL No. 134 of 2022 has been filed by the petitioner with the following prayers:

"10.1 The Hon'ble Court may kindly be pleased to direct the authorities to take all submissions including petitions, affidavits and applications in A4 size papers instead of green legal paper and implement the same rules as decided by the Hon'ble High Court through its circular Annexure A/1.

10.2 The Hon'ble Court may kindly be pleased to direct the authorities that the above decision to be applicable in this court and all the subordinate Courts.

10.3 The Hon'ble Court may kindly be pleased to pass any further orders, as it may deem fit, in the facts and

circumstances of the case.”

4. Learned counsel for the petitioners in WPPIL No. 107 of 2020 submits that the petitioners have filed a representation dated 04.03.2020 before the High Court of Chhattisgarh for redressal of their grievance and the same is stated to be pending.
5. Mr. Anurag Dayal Shrivastava, learned counsel, appearing for the respondent/ The High Court of Chhattisgarh in WPPIL No. 107 of 2020 submits that the said representation is still pending.
6. We have heard learned counsel for the parties and perused the materials available on record.
7. Considering the facts and circumstances of the cases and the fact that the prayers made in both the PILs are similar, we deem it appropriate to direct the respondent/ the High Court of Chhattisgarh to decide the representation filed by the petitioners on 04.03.2020, a copy of which has been annexed as Annexure P/3 in WPPIL No. 107 of 2020 and the same shall be decided within a period of eight weeks in accordance with law.
8. Accordingly, both the writ petitions are **disposed off**.

Sd/-
(Naresh Kumar Chandravanshi)
Judge

Sd/-
(Ramesh Sinha)
Chief Justice